

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA


Government of India
Ministry of Finance,
(Department of Revenue and Insurance)

New Delhi, the 29th April, 1971.

NOTIFICATION
(INCOME-TAX)

No.135(F.No.404/24/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961, (43 of 1961) the Central Government hereby authorise Shri S.P. Sharma, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from 17.5.1971.


(R.D. Saxena)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.135(F.No.404/24/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to Govt. of U.P., Lucknow.
5. The Comptroller and Auditor General of India, New Delhi. (25 copies)
6. All Sections/Officers in Board's office.
7. The Accountant General, U.P., Allahabad.
8. Guard File.


(R.D. Saxena)

Deputy Secretary to the Government of India.

KR/500 copies
No.CC/ITCC/109/47/RSP/71 - 14.5.1971.